

Rural Youth for Self-Employment (TRY-SEM) which is being implemented in all states including Andhra Pradesh. This scheme has the principal objective of removal of unemployment among rural youth and the main thrust is on equipping them with necessary skills and technology to enable them to take to vocation of self-employment. The target of training fixed under the scheme is @ 40 rural youth per block per year. The financial assistance is given to the trainees by way of stipends, tool kit and subsidies for setting up their units. Besides assistance is also given to training institutions imparting training to defray training expenses, raw material etc.

#### **Suspension of certain officials of F.C.I. in Jabalpur**

10737. SHRI BHEEKHABHAI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that 10 officials of Food Corporation of India working in Jabalpur were suspended on 6 August, 1982 for the charge that foodgrains/sugar did not reach the destination and an enquiry was ordered in the matter ;

(b) whether it is also a fact that the contractor who transported the goods from Jabalpur had given receipt for stocks but did not handover the stocks ;

(c) if so, the reasons for keeping the officials under suspension alongwith a copy of enquiry report in the matter ; and

(d) if the employees were at fault and not the contractor, the full details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) Yes, Sir. The suspension order of one official was, however, subsequently revoked.

(b) Yes, Sir.

(c) and (d). Suspensions were ordered as the preliminary police report did not rule out the involvement of the officials in the case of misappropriation. Besides, there was

a possibility that their continued presence in office might interfered with process of investigation.

The police have not yet submitted their final report.

#### **Water supply from Haryana to Delhi**

10738. SHRI NAWAL KISHORE SHARMA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Western Yamuna Canal feeds the Haiderpur Water Treatment Plant from where the safe drinking water is supplied to Delhi ;

(b) whether Haryana has threatened a 50-cusec cut in water supply to the Western Yamuna Canal ;

(c) whether this will result in the shortage of water in Delhi ; and

(d) what efforts have been made by Government to persuade Haryana not to impose the cut and ensure adequate supply of water to Delhi residents ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) Yes, Sir. The Delhi Water Supply and Sewage Disposal Undertaking has intimated that the Haiderpur treatment caters to the requirements of parts of Delhi.

(b) and (c). Yes, Sir.

(d) The Delhi Water Supply and Sewage Disposal Undertaking has stated that the matter has been taken up with the Government of Haryana and the Bhakra Beas Management Board.

#### **Entitlement of State Government officials posted in Delhi to Government accommodation in Delhi**

10739. SHRIMATI SUMATI ORAON : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the officials of the State Governments posted in Delhi are entitled

for allotment of residential accommodation in Delhi ;

(b) if so, whether officers hitherto employed with Central Government on reversion to State Government but continuing to be posted in Delhi, are allowed the continuance of the possession of residential accommodation earlier allotted to them ; if so, are there any exceptions to such a rule and reason thereof ;

(c) instances where Ministry has rejected or unduly kept pending requests for transferring quarters from the Central Government pool to that of State Government for such officers who on reversion from the Central Government joined the State Government in Delhi itself ; if so, the reasons therefor ; and

(d) if so, how do the Ministry now propose to deal with such cases ?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :**

(a) As per the existing policy of the Government the officers of the State Governments who are posted in their Liaison offices in Delhi/New Delhi are considered for allotment from General Pool accommodation on restricted basis depending upon the merits of each case, under the reciprocal arrangements of accommodation with the State Governments.

(b) State Government officers on reversion from Central Government to State Governments cease to be eligible for general pool accommodation. However, if such officers join the State Governments in their offices in Delhi itself, their requests for retention of accommodation of the general pool are considered on merit under the reciprocal arrangement.

(c) and (d). Information is being collected and will be laid on the Table of the House.

**Priority accorded to SC and ST Government employees in allotment of Government accommodation in Delhi**

10740. SHRIMATI SUMATI ORAON ;

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether on out of turn priority or any priority is accorded by the Directorate of Estates to Scheduled Caste/Tribe Central/State Government employees posted in Delhi, in the matter of allotments of residential accommodations to them in Delhi ;

(b) if so, the quota allocated, if any, for such allotments ;

(c) the total number of quarters which stand allotted in this category as on 1-4-1983 ; and

(d) the number of applications in this category which are pending as on 1-4-1983 and proposals, if any, to clear such cases in the near future ?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :**

(a) and (b). So far as SC and ST Central Government Employees are concerned 10% vacancies in types A and B and 5% vacancies in types C and D in the General Pool in Delhi are reserved for them. The allotments are made in the ratio of 2:1 to the SC and ST employees respectively.

As regards SC and ST State Government employees posted in Delhi are concerned, there is no specific reservation for allotment of General Pool accommodation. Allotment of General Pool accommodation to State Government employees posted in Delhi is restricted and is considered on the merit of each case under the reciprocal arrangements entered into with the respective State Governments.

(c) During the current allotment year (which commenced from 1.4.82), 435 quarters have been allotted to SC employees and 168 quarters have been allotted to ST employees from the General Pool in Delhi.

(d) The information is compiled periodically and the latest information regarding General Pool in Delhi available as on 1.2.83 is as under :